

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 605  
IB-1572(ND)/2019**

**IN THE MATTER OF:  
Bank Of India**

**...PETITIONER**

**Vs.**

**M/s. West Face Hospitality And Management  
Pvt. Ltd.**

**...RESPONDENT**

**Section  
U/s 7 of IB Code, 2016**

**Order delivered on 18.11.2022  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**


**For the Petitioner/Financial Creditor :Ms. Prachi Jain, Adv  
For the Respondent/Corporate Debtor :Mr.Rajat Malhotra with Mr. Vivek  
Karn, Advocates**

**ORDER**

Heard the submissions made by the counsel for the Financial Creditor as well as counsel for the Corporate Debtor. Counsel for the Corporate Debtor has submitted that the main counsel/arguing counsel is on legs before NCLAT. Therefore this matter is now posted after a week days. List this matter on **01.12.2022.**

  
—sel—

**(Rahul Bhatnagar)  
Member (T)**

  
—sel—

**(P.S.N Prasad)  
Member (J)**